ITEM NO.46 COURT NO.9 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.20302/2021
[Arising out of impugned final judgment and order dated 13-08-2021 in CN No. 3330/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GARIBEY (DEAD) THROUGH LRS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

(IA No. 31210/2022 - APPLICATION FOR PERMISSION
IA No. 12298/2024 - EXEMPTION FROM FILING O.T.
IA No. 144731/2022 - EXEMPTION FROM FILING O.T.
IA No. 31213/2022 - EXEMPTION FROM FILING O.T.
IA No. 161320/2021 - EXEMPTION FROM FILING O.T.
IA No. 69224/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 144728/2022 - STAY APPLICATION)

Date : 22-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Ms. Sakshi Kakkar, AOR

Mr. Ayush Anand, AOR
Mr. Shakti Singh, Adv.
Mr. Vishal Kumar, Adv.
Mr. Piyush M Dwivedi, Adv.

For Respondent(s) :Mr. Lokesh Kumar Choudhary, AOR
Mr. Brijesh Kumar Gupta, Adv.
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.
Ms. Renu Sharma, Adv.
Ms. Katyayani Narayan Singh, Adv.
Mr. Sri Srirama Chandra Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by RAJNI MUKHI
Date: 22.04.22 17:55:11 IST
Reason:

Leave granted.

Hearing expedited.

(RAJNI MUKHI) (ANU BHALLA)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)